

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3078

ANSWERED ON:13.12.2011

BAN ON COMPANIES BY DMRC

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**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the details of companies which have been blacklisted/debarred by the Delhi Metro Rail Corporation during each of the last three years and the current year;
- (b) whether the Government has lifted the ban on some companies or have removed the companies from the blacklist against whom investigations were conducted;
- (c) if so, the details thereof; and
- (d) the reasons for removing the ban or removing their names from the blacklist?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): Delhi Metro Rail Corporation Ltd. (DMRC) had reported having taken the following actions in respect of two major accidents:-

(i) Laxminagar accident- October, 2008

# M/s Afcons Infrastructure Ltd. debarred from quoting for any DMRC work for a period of one year.

(ii) Zamrudpur accident-July, 2009

# M/s Arch Consultancy Services Ltd. blacklisted for five years.

# M/s Gammon India Ltd. debarred from entrusting any new contract(s) in DMRC for a period of two years.

(b) to (d): The Ministry of Urban Development had informed all the Metro Rail Corporations vide letter dated 7.6.2011 of the actions taken by DMRC against the firms involved in the above mentioned two accidents for information and necessary action while deciding tenders as per the tender conditions of each tender. Subsequently, after further examination of the matter, the Ministry came to the conclusion that it would be desirable to leave such matters to the wisdom and decision of the corporate body concerned. The Board of Metro Rail Corporations were allowed to take their own decision independently and as a follow up, the Ministry's letter dated 7.6.2011 was withdrawn.